

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal no.222 of 2012 &
IA 60 of 2013**

Dated: 25th February, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Reliance Industries Ltd.

.... Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr. ... Respondent (s)

Counsel for the Appellant (s): **Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Parag Tripathi, Sr. Adv.
Mr. Rajat Nair, Adv.
Mr. R. Sasiprbhu, Adv.
Mr. Gaurav Mitra, Adv.
Mr. Amit Bhandari, Adv.
Mr. Kunal Bahri, Adv.**

Counsel for the Respondent(s): **Mr. C.S. vaidyanathan Sr. adv. R-2
Mr. Saurav Aggarwal
Mr. Vipul Sharda for R-1, PNGRB**

ORDER

Mr. Abhishek Manu Singhvi, Learned Senior Counsel for the appellant has argued the matter in the main Appeal for some time. He also insisted for interim orders.

We have heard the Learned Senior Counsel as well as the Learned Counsel for both the parties in the IA No.60 of 2013 seeking for the interim relief.

After hearing them as an interim arrangement, we deem it appropriate to pass an interim order regarding the aspect of

retrospectivity as referred to in the impugned order dated 11.9.2012 to the effect that it shall come into effect from 27.07.2012 without prejudice to the rights of both the parties. It is made clear that this interim order is subject to the outcome of this Appeal.

Thus I.A. No. 60 of 2013 in Appeal No. 222 of 2012 is disposed of. Post the matter on **21.03.2013 at 2.30 P.M.** for further hearing.

It is pointed out that, the Board has subsequently passed final order in relation to the very same proceeding by the order dated 19.2.2013. It is open to the Appellant to file a separate Appeal as against the said order in the meantime.

(Nayan Mani Borah)
Technical Member (P&NG)
sm/rt

(Justice M. Karpaga Vinayagam)
Chairperson